

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.06.2013

OA No. 475/2013

Mr. Amit Mathur, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that the Original Application may be allowed and the order dated 15.05.2013 passed by the respondents, so far as it relates to the applicant, may be quashed and set aside and the applicant may be permitted to perform duty at Ajmer.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 16.05.2013 (Annexure A/4) before the respondents, which has not been decided by a reasoned and speaking order. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 16.05.2013 (Annexure A/4) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 16.05.2013 (Annexure A/4) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

4. It is made clear that till the disposal of representation, as stipulated above, the applicant may not be relieved, if he has not been relieved so far pursuant to the transfer order dated 15.05.2013 (Annexure A/1).

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat

Some Entry
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19/6/13